Supplementary Cause List-1 Sr. No.2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 44/2020 EMG-CM No. 98/2020 & EMG-CM No. 99/2020

M/S D. D. Gas Agency and others

....Petitioner (s)

Through: Mr. Abhinav Sharma, Advocate and Mr. Abhimanyu Sharma, Advocate (on Video Call from residence in Jammu)

V/s

Union of India and others

....Respondent(s)

Through: - COUP.

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 02.06.2020

EMG-CM No. 98/2020

Present application has been filed by the petitioners for dispensation of filing of affidavit, stamp and court fee etc in support of the writ petition.

For the reasons stated in the application, the same is allowed.

The petitioners shall do the needful within a period of three days from opening of the lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 44/2020, EMG-CM No. 99/2020

The common grievances raised by the petitioners in this writ petition is that the respondents have proceeded against the petitioners by resorting to Clause 2.2.5 of the Marketing Discipline Guidelines(MDG) 2018, that does not

EMG-WP(C) No. 44/2020

apply in case of the petitioners as the same is applicable where there is unaccounted sale and also that the Clause 2.2.5 of the MDG, 2018 does not make

any reference to the number of refills that can be supplied to the consumer on a

particular day.

Mr. Abhinav Sharma, learned counsel for the petitioners submits that as

per the information available on Distribution of Consumer and Management

System (DCMS) Portal, Distributors Parameters against the Column Gap

between two refill delivery, zero is depicted and there is no mention of any

period meaning thereby that even on a particular day, more than one refill can

be made available to the Consumer subject to the limitation of the maximum

refills to which the Consumer is entitled to.

At this stage, *prima facie* case for indulgence of this Court is made out.

Notice to the respondents through e-mails in the main petition as well as

in the application for interim relief. Learned counsel for the petitioner shall

furnish the e-mail IDs of the respondents in the Registry within two days. On

receipt of e-mail IDs of the respondents, notices be issued to them through

e-mail.

List on 01.07.2020.

Meanwhile, subject to objections and till next date before the

Bench, operation of impugned communications having reference Nos.

JLRO/MKTG/AAK dated 04.05.2020 shall stay.

(RAJNESH OSWAL) **JUDGE**

Jammu 02.06.2020 (Rakesh)